

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 428 of 2020

In the matter of:

Aurotech Infraprojects Pvt. Ltd.

....Appellant

Vs.

Garg Heart and Multispeciality Hospitals Pvt. Ltd.

....Respondent

Present:

Appellant: Present but appearance not marked.

Respondent:

ORDER

16.03.2020: Though the impugned order was passed on 16th January, 2020, the Appellant, who was applicant before the learned Adjudicating Authority claims to have acquired knowledge about rejection of his application under Section 9 on 24th January, 2020, as order had been reserved. Therefore, delay of 10 days has occurred in filing the appeal beyond the prescribed period of limitation.

Having regard to the grounds projecte5d for condonation, we condone the delay of 10 days in preferring the appeal. I. A. No. 1124 of 2020 is accordingly disposed of.

Let notice be issued on Respondent by Speed Post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of the Respondents let notice be also issued through email.

Post the appeal 'for admission (after notice)' on **20th April, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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